

**FORM AA**  
**WRITTEN CONSENT TO ACT AS LIQUIDATOR**

(Under Regulation 31A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

4<sup>th</sup> July, 2023

From,

Mansij Arya

Registration Number: **IBBI/IPA-002/IP-N00907/2019-20/12939**

Address: 308-310, B. No. 30-31, Agarwal Chambers-2,

Veer Savarkar Block, Shakarpur, Delhi-110092

Email Id: pcsmansij@gmail.com

To,

The Committee of Creditors

M/s Eco Auto Components Limited

**Subject: Written Consent to act as liquidator**

1. I, Mansij Arya, an Insolvency Professional enrolled with ICSI Institute of Insolvency Professionals and registered with the Board, note that the Committee of Creditors (CoC) proposes to appoint me as liquidator under Regulation 31A of Insolvency and Bankruptcy Board of India(Liquidation Process) Regulations, 2016 for conducting liquidation process of Eco Auto Components Limited.
2. In accordance with aforementioned regulation, I hereby give consent to the proposed appointment.
3. I declare and affirm as under: -
  - a. I am registered with the Board as an insolvency professional.
  - b. I am not subject to any disciplinary proceedings initiated by the Board or the Insolvency Professional Agency.
  - c. I do not suffer from any disability to act as a liquidator.
  - d. I am eligible to be appointed as liquidator of the corporate debtor under regulation 3 and other applicable provisions of the Code and regulations.
  - e. I shall make the disclosures in accordance with the code of conduct for insolvency professionals as set out in the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016;
  - f. I am having the following processes in hand:

Sl. No.	Assignment as	Number of Assignment(s)	No.	Name of Corporate Debtor	Date of Commencement of Process	Expected date of closure of process
Corporate Processes						
1.	IRP		1.	NIL		
2.	RP		1.	Eco Auto components Ltd	10.02.2023	09.08.2023
3.	Liquidator (including voluntary liquidations)		1.	Bellatrix Logistics India Private Limited	12.12.2022	Application u/s 59 of IB Code, 2016 for dissolution is pending before Hon'ble

						NCLT Delhi -Court IV
4.	Authorised Representative		1.	NIL		
		Individual Process				
5.	Resolution Professional		NIL			
6.	Bankruptcy Trustee					
7.	Any Other					



**MANSIJ ARYA**  
**INSOLVENCY PROFESSIONAL**  
**Resolution Professional for Eco Auto Components Ltd.**  
**Reg. No. IBBI/IPA-002/IP-N00907/2019-20/12939**  
**Validity of AFA: 11<sup>th</sup> December, 2023**  
**Reg. Ad: 308-310, B. No-30-31, Aggarwal Chambers-II,**  
**Veer Savarkar Block, Shakarpur, Delhi-110092**  
**Off. Add B-182, Surajmal Vihar, Delhi-110092**  
**E Mail: [pcsmansij@gmail.com](mailto:pcsmansij@gmail.com) Mob: 91-9716092482**

Enclosed:

1. Copy of IBBI registration certificate
2. Copy of Authority For Assignment (AFA)

Dated: 04th July, 2023

Place: Delhi



भारतीय दिवाला और शोधन अक्षमता बोर्ड  
Insolvency and Bankruptcy Board of India

## Certificate of Registration

IP Registration No. **IBBI/IPA-002/IP-N00907/2019-2020/12939**

1. *In exercise of the powers conferred by Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016, the Board hereby grants a certificate of registration to*

***Mr. Mansij Arya***

*to act as an Insolvency Professional in accordance with these Regulations.*

2. *This certificate is valid from 17-January-2020*

**(Dilip Arjun Khandale)**

Deputy General Manager

For and on behalf of Insolvency and Bankruptcy Board of India

Place: New Delhi

Date: **21-January-2020**

# INSTITUTE OF INSOLVENCY PROFESSIONALS

A wholly owned subsidiary of ICSI and registered with IBBI  
(Formerly known as ICSI Insolvency Professionals Agency)

## **FORM B**

### **AUTHORISATION FOR ASSIGNMENT**

(Under bye-law 12A of the Agency's Bye-laws)

**No: AA2/12939/02/111223/202455**

**Date: 12/12/2022**

This authorisation for assignment is issued to **Mansij Arya**, who is enrolled as a professional member of the **ICSI Institute of Insolvency Professionals** with professional membership no. **IP/NOO907** and registered with the Insolvency and Bankruptcy Board of India as an insolvency professional with registration no. **IBBI/IPA-002/IP-N00907/2019-2020/12939** under the Insolvency and Bankruptcy Code, 2016.

This authorisation is valid from **12/12/2022** to **11/12/2023**

For and on behalf of **ICSI Institute of Insolvency Professionals**

**CS Poonam Shukla**

**Company Secretary and Deputy Director**

Place : **New Delhi**

Date : **12/12/2022**